Delay in Rajkot-Delhi-Rajkot flights

- 3119. SHRIMATI PATEL RAMBEN RAMJIBHAI MAVANI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:
- (a) whether the flights on Rajkot-Delhi-Rajkot sector are irregular;
 - (b) if so, the reasons therefor;
- (c) the number and details of flights became late and irregular during the last three months; and
- (d) the steps proposed to be taken to make the flights regular?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOUR-ISM (SHRI SHIVRAJ V. PATIL): (a) to (c). During the period April, 1989 to June, 1989, out of 62 flights, m 17 flights were delayed ex-Delhi and 20 flights were delayed ex-Rajkot. Out of these, only 2 flights were delayed due to reasons attributable to Indian Airlines; 2 flights due to inadequate airport facilities; and 33 delays were due to consequential reasons.

(d) Over 80% of the delays were due to consequential reasons. With the progressive induction of additional Airbus A320 aircraft capacity during 1989-90, Indian Airlines will be in a position to provide necessary cushion/stand-by capacity which will help minimise delays due to consequential reasons and improve 'on time performance' of its services. Besides, punctuality of flights is being monitored constantly at various levels to minimise delays.

Waiving of inland travel tax for I.A. employees

3120. SHRI KAMAL NATH: Will the Minister of CIVIL AVIATION AND TOURISM

be pleased to state:

- (a) whether the Indian Airlines Workmen Association has represented to waive the newly imposed inland travel tax for serving employees of the Airlines; and
- (b) if so, the decision taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOUR-ISM (SHRI SHIVRAJ V. PATIL): (a) The Air Corporations Employees' Union and the Indian Aircraft Technicians, Association of Indian Airlines employees have represented to the management of Indian Airlines for exemption from payment of inland travel tax on free and concessional passages granted to the Indian Airlines employees under the service regulations of the Corporation.

(b) Indian Airlines has taken up this matter with the Ministry of Finance.

Registration of customers with LPG Agencies

3121. SHRI DHARAM PAL SINGH MALIK: SHRI PRAKASH CHANDRA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether LPG customers in a particular area have to register themselves with the agent operating in that area for the supply of LPG;
 - (b) if so, the reasons therefor;
- (c) the criteria for shifting the customers from one agency to another; and
- (d) whether any survey is undertaken or opinion of customers obtained while allocating new agencies?